

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A No. 1330 of 2024

**In the matter of:**

Narender Sirohi

...Applicant

Versus

State of Haryana and Others

...Respondents

**INDEX**

Sr. No	Particulars	Dated	Pages
1.	Short Reply by way of Affidavit of Satbir S Kadian Chief Executive officer Haryana Water Resources Authority on behalf of Respondent No.4	28.07.2025	01-05
2.	<b>Annexure R-4/1</b> (Copy of Notification)	23.12.2020	06-25
3.	<b>Annexure R-4/2</b> (Copy of the Personal Hearing)	09.07.2025	26
4.	<b>Annexure R-4/3</b> (Copy of the Personal Hearing)	24.07.2025	27
5.	<b>Annexure R-4/4</b> (Copy of the Personal Hearing)	24.07.2025	28
6.	<b>Annexure R-4/5</b> (Copy of the order)	24.07.2025	29-31

Filed By:

Date: 29.07.2025



Rahul Khurana, Advocate  
Counsel for Respondent No.4  
09811894060  
[rkhuranalegal@gmail.com](mailto:rkhuranalegal@gmail.com)

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**Short Reply by way of Affidavit of Satbir S. Kadian Chief  
Executive officer Haryana Water Resources Authority on  
behalf of Respondent No 4.**

**28 JUL 2025** I, Satbir S Kadian, Chief Executive Officer, Haryana Water Resources Authority, do hereby solemnly affirm and states as under:-

1. That the above titled Original Application is pending for adjudication before this Hon'ble Tribunal and is fixed for 30.07.2025.
2. That the deponent wants to submit here that, Haryana Water Resources Authority (HWRA) was constituted on 09.09.2020. The Haryana State Government issued notification dated 23.12.2020, regarding the procedure, forms, terms & conditions, fee and charges etc. for seeking permission from HWRA for abstraction of groundwater. A copy of the said Notification is appended as **Annexure R-4/1**. The procedure/guidelines in this notification are based mainly on the procedure/guidelines adopted by the Central Groundwater Resources Authority, Ministry of Jal Shakti, Govt. of India. As per these guidelines, permission is to be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.

3. That the Haryana Water Resources Authority (HWRA) has been arrayed as a party respondent before the Hon'ble National Green Tribunal (NGT) in the present Original Application as respondent no 4, subsequent to which the Hon'ble Tribunal issued notice to the respondents including the Respondent no 4 vide its order dated 04.12.2024 and the answering respondent appeared before the Hon'ble Tribunal through its Counsel on 27.03.2025 and time was sought from Hon'ble Tribunal to file the response. Pursuant to the said notice, HWRA requested the Deputy Commissioner, Faridabad, to conduct a comprehensive inquiry and furnish a detailed report vide office letter Memo No.20/HWRA/2024/3046 dated 27.12.2024 concerning the private respondents Nos.08 to 44 (37 nos. project proponents) in the aforementioned Original Application. The report submitted by the Deputy Commissioner vide Memo No. LFA/G-I/9969/2025 dated 23.06.2025 unequivocally established that the 11 no. of project proponents, who are arrayed as private respondents in the instant matter, are engaged in the unauthorized and illegal extraction of groundwater without obtaining requisite statutory permissions as well as out of these 11 no project proponents there are 03 nos. project proponents who were found using water with pipeline from nearby areas/structures. Consequently, in light of the egregious nature of these findings, the deponent wants to further submit here that the details of 11 nos. of project proponents who are found indulged in illegal groundwater extraction structure(s) are as under: -



28 JUL 2025

Sr. No.	Project Proponents
1.	Prop. Wine Shop & Chaupal Tavern By Pass Green Belt, Near Jajru Village – More, District Faridabad – 121004
2.	Prop. Wine Shop & Tavern, Sector-58, Near R.S.P.L. Faridabad - 121004

3.	Prop. Wine Shop & Tavern, Near Sohna flyover, NH-19, Ballabgarh, Faridabad – 121004
4.	Prop. Discovery Wine & El Dorado, Sector-89, near Piyush Heights, Faridabad – 121004
5.	Prop. Wine Shop & Royal Ahata, Sector-89, Faridabad -121004
6.	Prop. Wine Shop & Tavern, Sector-37, Bypass road, near SamshanGhaat, Faridabad – 121004
7.	Prop. Wine Shop & Tavern, NH-19, Badarpur boarder, Faridabad – 121004.
8.	Prop. G-Town Wines, in front of BPTP Discovery Park, Sector-80, Faridabad – 121004,
9.	Prop. World of Finest Spirits, BPTP Chowk, Sector-81, Faridabad – 121004.
10.	Prop. House of Spirit, in front of Vipul Plaza, Sector-81, Faridabad – 121004
11.	Prop. Batli Wala, SRS Chowk, Sector-87, Faridabad -121004.



28 JUL 2025

That Show Cause Notices for personal hearing on 16.07.2025 at 11:00 AM vide letter No.SCN-OA/HWRA/2025/2430-40 dated 09.07.2025, copy **Annexure R-4/2**, were duly issued to all eleven (11) identified project proponents. It is pertinent to note that out of above 11 project proponents notices to the 7 project proponents, mentioned at Sr. No. 1 to 7 were duly served but they are failed to appear before the Authority of HWRA on the fixed date & time to explain their position concerning the illegal groundwater extraction. The notices issued to four (4) project proponents mentioned at Sr. No. 8 to 11 were returned unserved by the postal authorities with the endorsement 'Addressee left without instruction.'. However, another opportunity of personal hearing on 29.07.2025 at 10.30 AM, has been afforded to the project proponents mentioned at Sr. No. 8 to 11 vide letter No. SCN-OA/HWRA/2025/2535-38 dated 24.07.2025, copy **Annexure R-4/3**.

5. That in addition to above, the following project proponents were also found having water supply through pipelines from nearby areas as per inspection report: -

Sr. No.	Project Proponents	Remarks
1.	Wine shop and Khatri Café, front of SRS Mall, Sector-12 Faridabad.	Inspected unit it uses water through supply pipeline from petrol pump
2.	Wine Shop Surajkund, road Chungi No.3 Faridabad	Inspected unit it uses water through another place using underground pipeline.
3.	Tavern near MVN, red light, Gurugram road, Faridabad.	Inspected unit uses water through pipeline from another place.

Accordingly show cause notices for personal hearing on 29.07.2025 at 10.30 AM has been issued to these project proponents to be appear before the authority vide letter No. SCN-OA/HWRA/2025/2539-41 dated 24.07.2025, copy **Annexure R-4/4**.



28 JUL 2025

6. The Haryana Water Resources Authority (HWRA) has taken serious note of the matter and consequently issued an order dated 24.07.2025 in which the Authority issued directions to the Deputy Commissioner, Faridabad, for the immediate sealing of bore-wells pertaining to seven (7) identified project proponents. Furthermore, directions have been issued for the expeditious service of notices upon the remaining project proponents (4+3)=7, mandating their appearance before the Authority on 29.07.2025 at 10:30 AM. Copy of the order dated 24.07.2025 is being annexed as **Annexure R-4/5**.

7. That the deponent is filing the present short reply by way of affidavit to save the precious time of this Hon'ble Tribunal. However, the deponent reserves this right to file a detailed written statement, if need arises.

Place:

Dated:

Deponent  
Chief Executive Officer  
Haryana Water Resources Authority  
Haryana, Panchkula.

**VERIFICATION:**

Verified that the contents of Para No. 1 to 7 of my above affidavit are true and correct to my knowledge and belief as the same is based upon the information derived from official record, which I believe to, be true and correct. No part of it is false and nothing has been concealed therein.

Place:

Dated:

Deponent  
Chief Executive Officer  
Haryana Water Resources Authority  
Haryana, Panchkula.



ATTESTED  
Jitender Singh Pannu  
Notary Panchkula

28 JUL 2025



**Haryana Government Gazette**  
**EXTRAORDINARY**  
Published by Authority

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No. 191-2020/Ext.] CHANDIGARH, WEDNESDAY, DECEMBER 23, 2020 (PAUSA 2, 1942 SAKA)

**HARYANA GOVERNMENT**

**IRRIGATION AND WATER RESOURCES DEPARTMENT**

**Notification**

The 23rd December, 2020

**No. 2/62/2020-IIW.**— In exercise of the powers conferred under Sub-section (1) of Section 16 of the Haryana Water Resources (Conservation, Regulation And Management) Authority Act, 2020, (the Act) the procedure, forms, terms & conditions, fee and charges etc., for seeking permissions from "The Haryana Water Resources Authority" (Short HWRA) under Section 16 of the Act is hereby provided as under till the time Authority is constituted under sub-section (4) of section 3 of the Act.

This notification is being issued to enable and give effect to the provisions of section 16 of the Act, however, the procedure, forms, terms & conditions, fee and charges etc. are subject to further variations, if need be.

- 1) The intended user i.e. industry, mining or infrastructure, as the case may be, may apply, online from the portal of the authority, for seeking permissions to use water.
- 2) An online application shall be made to the Authority for seeking permission/No objection Certificate to use water, for industrial use, alongwith such documents and information specified in the Schedule-I.
- 3) An online application shall be made to the Authority for seeking permission/No objection Certificate to use water, for mining use, in alongwith such documents and information specified in the Schedule-II.
- 4) An online application shall be made to the Authority for seeking permission/No objection Certificate to use water, for infrastructure use, alongwith such documents and information specified in the Schedule-III.
- 5) The person or entity, as the case may be, shall pay a processing fee, as provided under Schedule-IV, alongwith the application for seeking permissions/No objection Certificate.
- 6) All the permissions to be given, shall be subject to such terms and conditions as mentioned in the respective Schedule and as the Authority may deem fit.
- 7) All the permissions/No objection Certificate shall be given under the seal of the Authority and under the signature of the Administrative Secretary, Government of Haryana, Irrigation and water resources department, or by person designated by him.
- 8) All the permissions/No objection Certificate shall be valid for one year :

Provided that once the Authority is constituted all the permissions/No objection Certificate, which are given under this notification, shall continue to be valid subject to approval by the constituted Authority :

Provided further that the applicant has to comply with the further terms and conditions as may be imposed by the constituted Authority and no person can deny to comply with the terms and conditions merely because he has sought the permissions/No objection Certificate under this notification.

(2945)

  
Under Secretary  
Haryana Water Resources Authority,  
Panchkula

9) The applicant, on grant of permission/No objection Certificate, shall be liable to pay Ground water abstraction/ restoration charges as per Appendix 5.0.

Exemptions from seeking No Objection Certificate :

Following categories of users/persons shall be exempted from seeking No Objection Certificate for ground water extraction :

- (i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses where public water supplies do not exist.
- (ii) Rural drinking water supply schemes.
- (iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.
- (iv) Agricultural activities.
- (v) Micro and small Enterprises drawing ground water less than 10 cum/day. However, such MSME shall get its self registered itself with the Authority.

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**SCHEDULE-I****Industrial Use :-**

In Over-exploited assessment units, NOC shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, NOC for drinking/ domestic use for work force, use by these new industries shall be permitted. NOC shall not be granted to new packaged water industries or water intensive industries in Overexploited areas, even if they belong to MSME category.

NOC for ground water extraction by industries shall be granted subject to the following specific conditions :

- (i) NOC shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- (ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- (iii) All industries abstracting ground water between 100-500 m<sup>3</sup>/d shall be required to undertake self annual water audit as per the format provided by HWRA along with the affidavit and submit audit reports within three months of completion of the same to HWRA. Industries abstracting ground water in excess of 500 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to HWRA. All industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- (iv) Construction of observation well(s) (piezometer)(s) alongwith automatic water level recorder, within 6 months from the date of issuance of NOC, within the premises and installation of appropriate water level monitoring mechanism, shall be mandatory for industries drawing/ proposing to draw more than 500 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m. from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the HWRA through the web portal.
- (v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry and accordingly reduce their abstraction of ground water requirement.
- (vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- (vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (**Annexure III**).
- (viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.
- (ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

**Documents to be submitted with the application**

- (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m<sup>3</sup>/day.
- (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency, where such agency is responsible to supply water for industrial purpose, in cases where requirement of ground water is more than 10 m<sup>3</sup>/day.
- (c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for NOC).
- (d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories. ( to be removed).
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

- (f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 500 m<sup>3</sup>/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV.**

#### SCHEDULE-II

##### MINING PROJECTS :-

All existing as well as new mining projects will be required to obtain NOC for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of NOC for abstraction of ground water for such projects in over-exploited assessment units.

NOC for mining projects shall be granted subject to the following specific conditions :

- (i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.
- (ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 100 m<sup>3</sup>/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/ wells.
- (iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the NOC.
- (iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- (v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.
- (vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.
- (vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.
- (viii) All the mining projects purchasing ground water from the irrigation tube wells through tankers shall be liable to pay ground water restoration charges as per the table 5.4 B.

##### Documents to be submitted with the application

- (a) Mining plan approved by the concerned Govt. agency/ department.
- (b) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in **Annexure-V.**



**SCHEDULE-III****INFRASTRUCTURE PROJECTS :-**

Since infrastructure projects are location specific, grant of NOC to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek NOC from HWRA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km. radius of the site. New as well as existing Infrastructure projects shall also be required to seek NOC for abstraction of ground water.

No NOC shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure VI.

The NOC for ground water abstraction will be granted subject to the following specific conditions :

- (i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to HWRA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by HWRA.
- (ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 50 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- (iii) For infrastructure dewatering/ construction activity, NOC shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- (iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.
- (v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.

**Documents to be submitted with the application**

- (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
- (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
- (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km. radius of the site in critical and over-exploited areas.
- (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing, irrigating green areas etc. (in case of completed infrastructure projects for commercial use).
- (g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.

**SCHEDULE IV**

Fee (in Rupees) to be deposited along with the online application for seeking permissions/NOC

for industrial use: A. 10-100 cum/day : 25,000/-  
B. >100 – 500 cum/day : 50,000/-  
C. >500-1000 cum/day : 1,00,000/-  
D. >1000 cum/day : 1,50,000/-

In case of renewal, the application fee shall be deposited at the half of the above rates.

for infrastructure use: A. Government /PSU/Semi-Government : 50,000/-

B. Others : 1,50,000/-

In case of renewal, the application fee shall be deposited at the half of the above rates

for mining use : A. Direct user : 1,50,000/-

B. Indirect Users : 75,000/-

In case of renewal, the application fee shall be deposited at the half of the above rates

Fee shall be deposited by the applicant online through link provided in the web portal of the Authority.

**Appendix 5.0****Ground water abstraction/ restoration charges**

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of NOC or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

**5.1 Rates of Ground water abstraction /restoration charges****I. Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas**

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring NOC would pay ground water abstraction charges as per rates given below in **Table 5.1**.

**Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use.**

Quantum of Groundwater withdrawal (m <sup>3</sup> /month)	Rate of ground water abstraction charges (Rs. per m <sup>3</sup> )
0-25	No charge
26-50	1.00
>50	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m<sup>3</sup>.

**II. Packaged Drinking Water units**

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

**Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs. per m<sup>3</sup>)**

S. No.	Category of area ↓  Ground water use →	Quantum of ground water withdrawal				
		Up to 50m <sup>3</sup> /day	51 to <200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

*Yafek*

Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs. per m<sup>3</sup>)

S. No.	Category of area ↓  Ground water use →	Quantum of ground water withdrawal				
		Up to 50 m <sup>3</sup> /day	51 to <200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited (existing industries only)	8.00	20.00	40.00	80.00	120.00

**III. Other Industries & infrastructure projects**

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs. per m<sup>3</sup>)

S. No.	Category of area ↓  Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs. per m<sup>3</sup>)

S. No.	Category of area ↓  Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited (existing industries /new Industries as per the present Guidelines)	6.00	10.00	16.00	20.00

**IV. Mining projects**

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

**Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m<sup>3</sup>)**

S. No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

**Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m<sup>3</sup>)**

S. No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m <sup>3</sup> /day	200 to <1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

**Water Abstraction and Restoration charges set-off Scheme.**

Ground water charges shall be volumetric and shall be based on actual consumption. The initial quantity (upto 10 m<sup>3</sup>/day) shall be charged at the lowest applicable rate of the charges above and if the usage is exceeded the permitted quantities, the entire usage of water during the billing period shall be charged at higher rates mentioned in the said table.

The consumer will get due credit for conservation of water. The quantity of water conserved and/or recharged to ground water will be set-off with the usage of water consumed. The set-off water used and conserved and/or recharged shall be done at the end of the year.

DEVENDER SINGH,  
Additional Chief Secretary to Government Haryana,  
Irrigation & Water Resources Department.



**Estimation of Water Requirements for drinking and domestic use**  
(Source: National Building Code 2016, BIS)

(a) Residential Buildings :

Accommodations	Population
1 Bedroom dwelling unit	4
2 Bedroom dwelling unit	5
3 Bedroom dwelling unit	6
4 Bedroom dwelling unit and above	7

Notes:

- 1) The above figures consider a domestic household including support personnel, wherever applicable.
- 2) For plotted development, the population may be arrived at after due consideration of the expected number and type of domestic household units.
- 3) Dwelling unit under EWS category shall have population requirement of 4 and studio apartment shall have population requirement of 2.

As a general rule the following rates per capita per day may be considered for domestic and non-domestic needs :

(a) For communities with populations up to 20,000 :

1)	Water supply through stand post:	40 lphd (Min)
2)	Water supply through house service: connection	70 to 100 lphd

(b) For communities with : 100 to 135 lphd  
population 20,000 to 100,00 together with  
full flushing system(c) For communities with population : 150 to 200 lphd  
above 100,000 together with  
full flushing system

**Note**—The value of water supply given as 150 to 200 litre per head per day may be reduced to 135 litre per head per day for houses for Medium Income Group (MIG) and Low Income Groups (LIG) and Economically Weaker Section of Society (EWS), depending upon prevailing conditions and availability of water.

Out of the 150 to 200 litre per head per day, 45 litre per head per day may be taken for flushing requirements and the remaining quantity for other domestic purposes.

**B. Water Requirements for Buildings Other than Residences**

Sl. No.	Type of Building	Domestic litres per head/ day	Flushing Litres per head/ day	Total Consumption Litres per head/ day
1.	Factories including canteen where bath rooms are required to be provided	30	15	45
2.	Factories including canteen where no bath rooms are required to be provided	20	10	30
3.	Hospital (excluding laundry and kitchen):			
	a) Number of beds not exceeding 100	230	110	340
	b) Number of beds exceeding 100	300	150	450
	c) Out Patient Department (OPD)	10	5	15
4.	Nurses' homes and medical quarters	90	45	135

5.	Hostels	90	45	135
6.	Hotels (up to 3 star) excluding laundry, kitchen, staff and water bodies	120	60	180
7.	Hotels (4 star and above) excluding laundry, kitchen, staff and water bodies	260	60	320
8.	Offices (including canteen)	25	20	45
9.	Restaurants and food court including water requirement for kitchen: a) Restaurants b) Food Court	55 per seat	15 per seat	70 per seat
		25 per seat	10 per seat	35 per seat
10.	Clubhouse	25	20	45
11.	Stadiums	4	6	10
12.	Cinemas, concert halls and theatres and multiplex	5 per seat	10 per seat	15 per seat
13.	Schools/Educational institutions: a) Without boarding facilities b) With boarding facilities	25	20	45
		90	45	135
14.	Shopping and retail (mall) a) Staff b) Visitors	25	20	45
		5	10	15
15.	Traffic Terminal stations			
	(a) Airports	40	30	70
	(b) Railway stations (Junction) with bathing facility	40	30	70
	(c) Railway stations (Junction) without bathing facility	30	15	45
	(d) Railway stations (Intermediate) with bathing facility	25	20	45
	(e) Railway stations (Intermediate) without bathing facility	15	10	25
	(f) Interstate bus terminals	25	20	45
(g) Intrastate Bus Terminals/ Metro Stations	10	5	15	

*Yash*

**Notes:**

1. For calculating water demand for visitors, consumption of 15 litre per head per day may be taken.
2. The water demand includes requirement of patients, attendants, visitors and staff. Additional water demand for kitchen, laundry and clinical water shall be computed as per actual requirements.
3. The number of persons shall be determined by average number of passengers handled by stations, with due considerations given to the staff and vendors who are using these facilities.
4. Consideration should be given for seasonal average peak requirements.
5. The hospitals may be categorized as Category A (25 to 50 beds), Category B(51 to 100 beds), Category C (101 to 300 beds), Category D (301 to 500) and Category E (501 to 750 beds).



**Annexure II****Guidelines for construction of Piezometers and monitoring of Ground Water Levels and Quality**

Piezometer is a borewell/tubewell used only for measuring the water level by lowering a tape/sounder or automatic / digital water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows :

- The piezometer is to be installed/constructed at the minimum distance of 50 m. from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about "4 to 6".
- The depth of the piezometer should be the same as that of the pumping well from which ground water is being abstracted. If, more than one pumping wells are constructed tapping aquifers at different depths, more than one piezometers shall be required to be constructed tapping different aquifers as in the pumping wells.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tubewells has been stopped for about four to six hours.
- The ground water quality has to be monitored once in a year during pre-monsoon (April/ May) period by industries and mines drawing ground water. Samples of ground water should be analyzed from NABL accredited laboratory.
- A permanent display board should be installed at Piezometer/ Tubewell site for providing the location, piezometer/ tubewell number, depth and zone tapped of piezometer/tubewell for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.



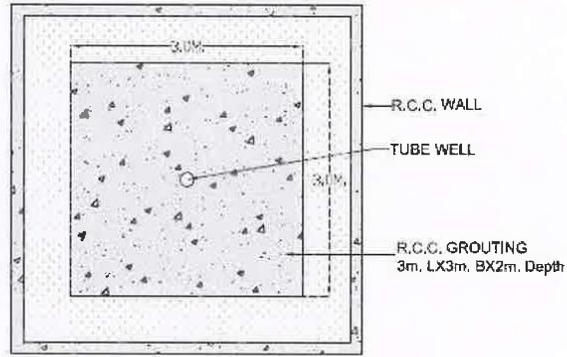
**Annexure III****Measures to be adopted to ensure prevention from pollution in the plant premises of polluting industries/ projects**

It has been observed that ground water in and around polluting industries like Tannery, Slaughter Houses, Dye, Chemical, Coalwashery, other hazardous units, etc., is polluted. In order to prevent further deterioration of ground water quality, it is essential to take all necessary measures for well head protection. All industries/ projects falling under this category are hereby directed to follow the under mentioned procedure both for existing and new category.

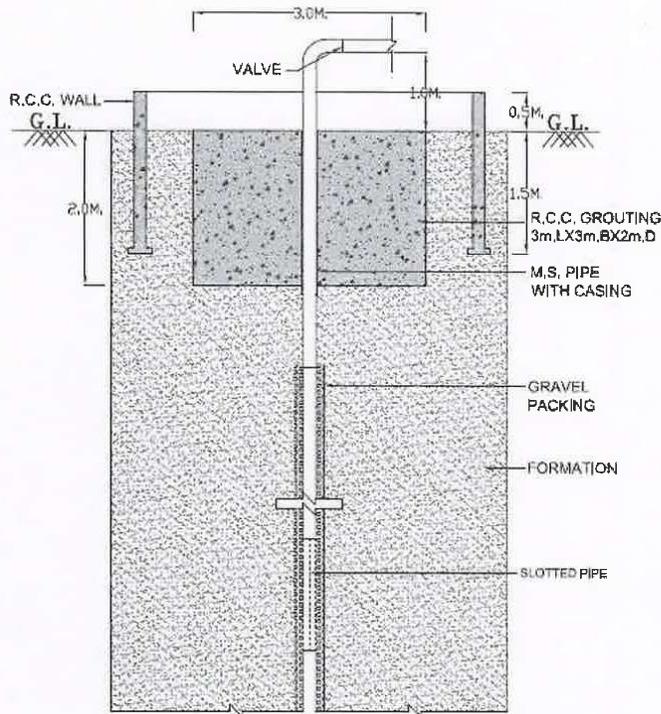
1. No tube well/ bore well / dug well should be constructed in the vicinity of the processing unit. Tube well/ bore well should be constructed at the place which is hygienically maintained.
2. Only Mild Steel pipe should be used for assembly/ casing and PVC (Poly Vinyl Chloride) or similar pipes should not be used. The tube well/ bore well having PVC or similar pipes should be abandoned and filled back.
3. Around the tube well/ bore well, RCC (Reinforced Concrete Cement) grouting of 3 meters (length) x 3 meters (width) x 2 meters (depth) must be provided. The pipe of the tube well/ bore well must be raised 1 meter above ground level (1 magl). The tube well/ bore well must be surrounded by RCC wall of 0.5 meter height and 1.5 meter depth to prevent any surface contamination to enter the constructed tube well/ bore well. **Plan/Sectional diagram is enclosed for reference.**
3. The tube well/ bore well must be fitted with NRV (Non Return Valve) in order to ensure that the constructed tube well/ bore well is exclusively used for abstraction of ground water only.
4. At no point of time there should be any injection of any water or fluid into the constructed tube well/ bore well/ Piezometer.
5. The industries/ projects under this category should not implement any recharge measures within the plant premises.
6. Any tube well/ bore well located/ constructed in the vicinity of STP (Sewage Treatment Plant) or ETP (Effluent Treatment Plant) should be abandoned and filled back.
7. The piezometer to be constructed for monitoring purpose should follow the same procedure as that for tube well/ bore well for such industries/ projects.



Plan/ Sectional diagram showing well head protection

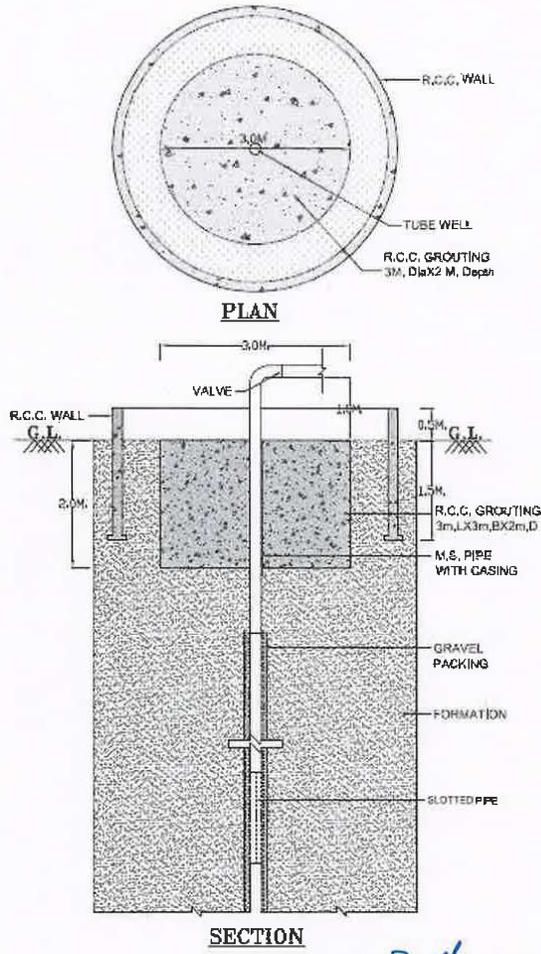


PLAN



SECTION

Plan/ Sectional diagram showing well head protection



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## Annexure-IV

**Outline of hydro-geological Report for obtaining NOC for industries**

1. Brief about the proposed project giving location details, coordinates, google/ toposheet maps, etc. demarcating the project area.
2. Ground water situation in and around the project area including water level and quality data and maps along with quality issues, if any. In case of mines, ground water conditions in both core and buffer zone should be described.
3. Details of the tubewells/ borewells proposed to be constructed. This includes the drilling depth, diameter, tentative lithological log, details of pump to be lowered, H.P. of pump, tentative discharge of tubewells/ borewells, etc. Locations to be marked on the site plan/ map. Location of proposed piezometers.
4. Approved Mine plan in case of mines and detailed dewatering plan in case of mine/ infrastructure dewatering projects.
5. Proposed usage of pumped water in case of mining/ infrastructure dewatering projects.
6. Comprehensive assessment of the impact on the ground water regime in and around the project area highlighting the risks and proposed management strategies proposed to overcome any significant environmental issues.
7. Proposed measures for disposal of waste water by industries drawing saline water.
8. Measures to be adopted for water conservation which include recycling, reuse, treatment, etc. This includes the water balance chart being adopted by the firm along with details of water conservation methods to be adopted.
  - Brief write up along with capacity and flow chart of Sewage Treatment Plants / Effluent Treatment Plants / Combined Effluent Treatment Plants existing/ proposed within the project.
  - Details of water conservation measures to be adopted to reduce/ save the ground water.
  - Total water balance chart showing the usage of water for various processes.
9. Any other details pertaining to the project.



**Format of the Report on ground water conditions (for mining projects)**

Introduction

Project description

Background

Objectives and scope

Regional setting

Location

Land-use

Climate

Topography and drainage

Geology –Regional and Local

General Hydrogeology (aquifer types, aquifer depth, zone tapped etc.)

Groundwater condition (In core and buffer zones)

Spatial and temporal variations in water levels Groundwater quality (Shallow and deep aquifer)

Impact of groundwater extraction on local groundwater

Hydrograph of water level/piezometer in monitoring wells

Trend analysis of historical water levels Flow net analysis (groundwater flow direction)

Year wise/ bench wise mine dewatering computation as per approved mine plan

Conclusions



## Annexure VI

**Indicative list of Infrastructure projects**

Residential townships including commercial buildings
Office building
School
College
University
Special Economic Zone
Metro Station
Railway Station
Bus Depot
Airport
Seaport
Highway infrastructure
Fire station
Warehouse
Business Plaza
Malls & Multiplex
Hospitals
Nursing Homes
Resort
Hotel/ Restaurant / Food Plaza
Holiday home / Guest house/ Hostels
Banquet Hall / Marriage Gardens
IT Complex
Logistics & Cargo
Clubs
Trade Centre/ Agri Markets



**STAGE OF GROUND WATER DEVELOPMENT AND CATEGORIZATION OF THE BLOCKS AS ON 31-3-2017**

Sr. No.	District	Over-exploited	Critical	Semi-critical	Safe
1.	Ambala	Barara, Naraingarh, Saha	Shahzadpur	Ambala-I	Ambala-II
2.	Bhiwani	Behal, Kairu, Loharu, Tosham	-	Bhiwani	Bhiwani Khera, Siwani
3.	Charkhi Dadri	Badhra, Jhoju	-	Ch. Dadri	Baund
4.	Faridabad	Ballabgarh, Faridabad	-	-	-
5.	Fatehabad	Fatehabad, Ratia, Tohana, Jakhal, Bhattu Kalan	Bhuna	-	-
6.	Gurugram	Farukhnagar, Pataudi, Sohna, Gurugram			
7.	Hissar	Adampur, Agroha, Narnaund	Barwala	Bass, Hisar-I, Hisar-II, Uklana	Hansi
8.	Jhajjar				Jhajjar, Matanhail, Salhawas, Beri, Bhadurgarh
9.	Jind	Alewa, Uchana, Ujhana, Safidon, Jind	-	Pillukhera	Julana, Narwana
10.	Kaithal	Siwan, Gulha, Kaithal, Kalyat, Pundri, Rajaund, Dhand	-	-	-
11.	Karnal	Assandh, Gharaunda, Karnal, Nilokheri, Nissing at Chirao	-	Indri	-
12.	Kurukshetra	Ismailabad, Babain, Ladwa, Pehowa, Shahbad, Thanesar, Pipli	-	-	-
13.	M.garh	Kanina, Mahendragarh	-	Nangal Chaudhary, Satnali, Simha, Ateli Nangal	Narnaul, Nizampur
14.	Mewat	Punhana, Tauru	-	Nuh, Ferozpur Jhirka	Nagina
15.	Palwal	Hassanpur, Hathin, Hodel, Palwal	-	-	-
16.	Panchkula	-	-	Raipur Rani	Pinjore, Barwala
17.	Panipat	Bapoli, Israna, Madlauda, Panipat, Samalkha	-	-	-
18.	Rewari	Khol, Rewari, Nahar	-	Dahina, Jatusana	Bawal
19.	Rohtak				Lakhan Majra, Meham, Kalanaur, Sampla, Rohtak
20.	Sirsa	Ellenabad, Rania, Sirsa, Nathusari Chopta, Baraguda, Odhan, Dabwali	-	-	-
21.	Sonepat	Ganaur, Sonepat, Rai	-	Mundlana	Gohana, Kathura, Kharkhoda
22.	Yamunanagar	Chachrauli, Jagadhri, Mustafabad, Khizrabad, Radour	-	Sadaura, Bilaspur	-
	<b>State Total</b>	<b>78</b>	<b>3</b>	<b>21</b>	<b>26</b>

\*Morni block of district Panchkula not assessed due to complete hilly area.

*4/12/20*  
 Under Secretary  
 Haryana

**The Haryana Water Resources  
(Conservation, Regulation and  
Management) Authority,  
Rear Building 3rd Floor, HSVP,  
Sector-6, Panchkula**  
Website: www.hwra.org.in



हरियाणा जल संसाधन (संरक्षण,  
विनियमन और प्रबंधन) प्राधिकरण,  
रियर बिल्डिंग, तीसरी मंजिल, एचएसवीपी,  
सेक्टर-6, पंचकुला।

Registered

From

The Chairperson  
Haryana Water Resources Authority  
3<sup>rd</sup> Floor, Rear Building, HSVP, Sector-6  
Panchkula

To

1. Prop. Wine Shop & Chaupal Tavern By Pass Green Belt, Near Jajru Village – More, District Faridabad – 121004
2. Prop. Wine Shop & Tavern, Sector-58, Near R.S.P.L. Faridabad - 121004
3. Prop. Wine Shop & Tavern, Near Sohna flyover, NH-19, Ballabgarh, Faridabad – 121004
4. Prop. G-Town Wines, in front of BTP Discovery Park, Sector-80, Faridabad – 121004
5. Prop. World of Finest Spirits, BTP Chowk, Sector-81, Faridabad – 121004
6. Prop. House of Spirit, in front of Vipul Plaza, Sector-81, Faridabad – 121004
7. Prop. Discovery Wine & El Dorado, Sector-89, near Piyush Heights, Faridabad – 121004
8. Prop. Batli Wala, SRS Chowk, Sector-87, Faridabad -121004
9. Prop. Wine Shop & Royal Ahata, Sector-89, Faridabad -121004
10. Prop. Wine Shop & Tavern, Sector-37, Bypass road, near Samshan Ghaat, Faridabad – 121004
11. Prop. Wine Shop & Tavern, NH-19, Badarpur boarder, Faridabad – 121004.

Memo No. SCN- OA/HWRA/2025/ 2430-40 Dated: 09/07/2025

**Subject: Notice for personal hearing in the Original Application No. 1330 of 2024 titled as Narender Sirohi Vs State of Haryana.**

\*\*\*\*\*

Whereas one Sh. Narender Sirohi has filed OA No. 1330 of 2024 in the Hon'ble National Green Tribunal, New Delhi in which you have been pleaded as a party.

Whereas, an inspection has been conducted by the Enforcement Officer of HWRA, Faridabad on 05/06.03.2025 of your premises, in which it is found that you are indulging in illegal ground water extraction which shows prima facie clearly violations of the Section 16 of Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020 by using one (01) no. of bore well.

Hence, it is informed you that the Chairperson, HWRA has fixed a personal hearing on **16.07.2025 at 11:00 AM in this office**. Therefore, you are hereby directed to attend the personal hearing along with the supporting documents, if any, related to the subject cited case on the aforementioned date, time and place. In case of non-appearance on the fixed schedule, it will be presumed that you have nothing to say anything and action will be taken under the law accordingly.

/c

Consultant (M&E),  
for Chairperson, HWRA Panchkula

Copy to :-

- PS to Chairperson, HWRA for kind information of W/Chairperson, HWRA.

Under Secretary  
Haryana Water Resources Authority  
Panchkula

CONSERVE WATER - SAVE LIFE

The Haryana Water Resources  
(Conservation, Regulation and  
Management) Authority,  
Rear Building 3rd Floor, HSVP,  
Sector-6, Panchkula  
Website: www.hwra.org.in



हरियाणा जल संसाधन (संरक्षण,  
विनियमन और प्रबंधन) प्राधिकरण,  
रियर बिल्डिंग, तीसरी मंजिल, एचएसवीपी,  
सेक्टर-6, पंचकुला।

From

The Chairperson  
Haryana Water Resources Authority  
3<sup>rd</sup> Floor, Rear Building, HSVP, Sector-6  
Panchkula

To

1. Prop. G-Town Wines, in front of BPTP Discovery Park, Sector-80, Faridabad – 121004.
2. Prop. World of Finest Spirits, BPTP Chowk, Sector-81, Faridabad – 121004.
3. Prop. House of Spirit, in front of Vipul Plaza, Sector-81, Faridabad – 121004.
4. Prop. Batli Wala, SRS Chowk, Sector-87, Faridabad -121004.

**Memo No. SCN- OA/HWRA/2025/2535-38 Dated: 24-07-2025**

**Subject: Notice for personal hearing in the Original Application No. 1330 of 2024 titled as Narender Sirohi Vs State of Haryana.**

\*\*\*\*\*

Whereas one Sh. Narender Sirohi has filed OA No. 1330 of 2024 in the Hon'ble National Green Tribunal, New Delhi in which you have been pleaded as a party.

A personal hearing was afforded to you on 16.07.2025 at 11:00 AM vide this office letter No. SCN-OA/HWRA/2025/2430-40 dated 09.07.2025 which has been received back in this office with the remarks of postal authorities that "Returned Addressess left without instructions".

Hence, again a copy of this letter is being served upon you through Deputy Commission, Faridabad with information that the Authority of HWRA has fixed a personal hearing on **29.07.2025 at 10:30 AM in this office**. Therefore, you are hereby directed to attend the personal hearing along with the supporting documents, if any, related to the subject cited case on the aforementioned date, time and place. In case of non- appearance on the fixed schedule, it will be presumed that you have nothing to say anything and action will be taken under the law accordingly.

*[Signature]*  
24/07/2025  
Consultant (M&E),

for Chairperson, HWRA Panchkula

Copy to: -

- PS to Chairperson, HWRA for kind information of W/Chairperson, HWRA.

*[Signature]*  
Under Secretary  
Haryana Water Resources Authority.  
Panchkula



From

The Chairperson  
Haryana Water Resources Authority  
3<sup>rd</sup> Floor, Rear Building, HSVP, Sector-6  
Panchkula

To

1. Prop. Wine Shop and Khatri Café, front of SRS Mall, Sector-12, Faridabd.
2. Prop. Wine Shop Surajkund, road Chungi No.3 Faridabad.
3. Prop. Tavern near MVN, red light, Gurugram road, Faridabad.

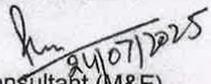
**Subject:** Memo No. SCN- OA/HWRA/2025/ 2539-41 Dated: 24-07-2025  
Notice for personal hearing in the Original Application No. 1330 of 2024  
titled as Narender Sirohi Vs State of Haryana.

\*\*\*\*\*

Whereas one Sh. Narender Sirohi has filed OA No. 1330 of 2024 in the Hon'ble National Green Tribunal, New Delhi in which you have been pleaded as a party.

Whereas, an inspection has been conducted by the Enforcement Officer of HWRA, Faridabad on 05/06.03.2025 of your premises, in which it is found that you are indulging in illegal ground water extraction which shows prima facie clearly violations of the Section 16 of Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020.

Hence, a copy of this notice is being served upon you through Deputy Commissioner, Faridabad with informed that the Authority of HWRA has fixed a personal hearing on **29.07.2025 at 10:30 AM in this office**. Therefore, you are hereby directed to attend the personal hearing along with the supporting documents, if any, related to the subject cited case on the aforementioned date, time and place. In case of non- appearance on the fixed schedule, it will be presumed that you have nothing to say anything and action will be taken under the law accordingly.

  
24/07/2025  
Consultant (M&E),  
for Chairperson, HWRA Panchkula

Copy to: -

- PS to Chairperson, HWRA for kind information of W/Chairperson, HWRA.

  
Under Secretary  
Haryana Water Resources Authority.  
Panchkula



**ORDER**

The present order is being issued in compliance of the orders dated 04.12.2024 passed by the Hon'ble National Green Tribunal (NGT) in Original Application No.1330 of 2024 titled as "Narender Sirohi Vs. State of Haryana & Ors."

In the aforesaid case, the Haryana Water Resources Authority (HWRA) has been impleaded as Respondent No.4, wherein a notice was issued to the HWRA vide Order dated 04.12.2024.

Upon receiving the aforesaid order, the directions were issued to the Deputy Commissioner, Faridabad vide this office letter Memo No.20/HWRA/2024/3046 dated 27.12.2024 to get an enquiry conducted against the respondent Nos.08 to 44 (37 nos. project proponents), as mentioned in the complaint made before Hon'ble Tribunal.

Accordingly, Deputy Commissioner, Faridabad has submitted a report vide letter Memo No.LFA/G-I/9969/2025 dated 23.06.2025 along with inspection reports wherein 11 nos. project proponents were found indulged in illegal groundwater extraction structure(s) and 03 nos. project proponents were found using water-pipeline supplies from nearby areas/structures.

On the basis of the aforementioned Inspection Reports, 11 units were called before the Authority on 16.07.2025 at 11:00 AM in the office of Haryana Water Resources Authority, Sector-06, Panchkula. But no one was present before the Authority to explain their position regarding illegal extraction of groundwater without permission/NOC from Haryana Water Resources Authority. The details are as under: -

Sr. No.	Project Proponents
1.	Prop. Wine Shop & Chaupal Tavern By Pass Green Belt, Near Jajru Village – More, District Faridabad – 121004
2.	Prop. Wine Shop & Tavern, Sector-58, Near R.S.P.L. Faridabad -121004
3.	Prop. Wine Shop & Tavern, Near Sohna flyover, NH-19, Ballabgarh, Faridabad – 121004
4.	Prop. Discovery Wine & El Dorado, Sector-89, near Piyush Heights, Faridabad – 121004
5.	Prop. Wine Shop & Royal Ahata, Sector-89, Faridabad -121004
6.	Prop. Wine Shop & Tavern, Sector-37, Bypass road, near Samshan Ghaat, Faridabad – 121004
7.	Prop. Wine Shop & Tavern, NH-19, Badarpur boarder, Faridabad – 121004.
8.	Prop. G-Town Wines, in front of BPTP Discovery Park, Sector-80, Faridabad – 121004,

Under Secretary  
Haryana Water Resources Authority.

"CONSERVE WATER SAVE LIFE"

9.	Prop. World of Finest Spirits, BPTP Chowk, Sector-81, Faridabad – 121004.
10.	Prop. House of Spirit, in front of Vipul Plaza, Sector-81, Faridabad – 121004
11.	Prop. Batli Wala, SRS Chowk, Sector-87, Faridabad -121004.

It is also pertinent to mention here that notices to 04 units were issued but were returned back by the postal authorities with the remarks i.e. "Returned Addressee left without instruction" and the details of the same are as under: -

Sr.No.	Project Proponents	Remarks
1.	Prop. G-Town Wines, in front of BPTP Discovery Park, Sector-80, Faridabad – 121004,	Returned Addressee left without instruction
2.	Prop. World of Finest Spirits, BPTP Chowk, Sector-81, Faridabad – 121004.	Returned Addressee left without instruction
3.	Prop. House of Spirit, in front of Vipul Plaza, Sector-81, Faridabad – 121004	Returned Addressee left without instruction
4.	Prop. Batli Wala, SRS Chowk, Sector-87, Faridabad -121004.	Returned Addressee left without instruction

The following project proponents were found having water supply through pipelines from nearby areas as per inspection report.

1.	Wine shop and Khatri Café, front of SRS Mall, Sector-12 Faridabad.	Inspected unit it uses water through supply pipeline from petrol pump
2.	Wine Shop Surajkund, road Chungi No.3 Faridabad	Inspected unit it uses water through another place using underground pipeline.
3.	Tavern near MVN, red light, Gurugram road, Faridabad.	Inspected unit uses water through pipeline from another place.

In view of the above, the Deputy Commissioner, Faridabad is requested to serve notice of personal hearing (**copy attached**) to the above mentioned project proponents, some of whom have had their notices returned for want of address or "left without direction to addressee" by the postal authority and those who are having water supply through pipelines from nearby areas, as mentioned in the inspection report. The above project proneness be directed to be appeared before the Authority for personal hearing on **29.07.2025 at 10:30 AM** in the office room of Haryana Water Resources Authority and compliance report may be submitted accordingly.



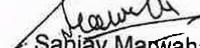
In addition to above, the Deputy Commissioner, Faridabad is also directed to seal all the groundwater extraction structures/bore-wells installed in the premises of the 07 Nos. of project proponent. The details of project proponents are as under: -

Sr. No.	Project Proponents
1.	Prop. Wine Shop & Chaupal Tavern By Pass Green Belt, Near Jajru Village – More, District Faridabad – 121004
2.	Prop. Wine Shop & Tavern, Sector-58, Near R.S.P.L. Faridabad -121004
3.	Prop. Wine Shop & Tavern, Near Sohna flyover, NH-19, Ballabgarh, Faridabad – 121004
4.	Prop. Discovery Wine & El Dorado, Sector-89, near Piyush Heights, Faridabad – 121004
5.	Prop. Wine Shop & Royal Ahata, Sector-89, Faridabad -121004
6.	Prop. Wine Shop & Tavern, Sector-37, Bypass road, near Samshan Ghaat, Faridabad – 121004
7.	Prop. Wine Shop & Tavern, NH-19, Badarpur boarder, Faridabad – 121004.

Copy of this order be also uploaded on the website of Haryana Water Resources Authority.

Dated: 24.07.2025

  
Keshni Anand Arora  
[Chairperson]

  
Sanjay Marwaha  
[Member]

  
Rakesh Kumar  
[Member]

  
Under Secretary  
Haryana Water Resources Authority,  
Panchkula